

F.No.30(2)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

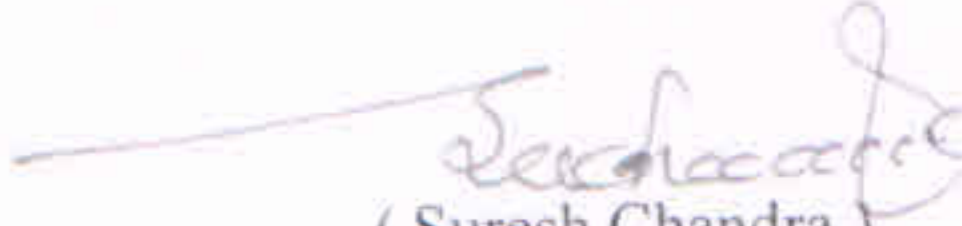

Shastri Bhavan, New Delhi
Dated ~~31st~~ July, 2015

ORDER

The President is pleased to engage Ms. Roji Joseph and Ms. Yamunah Nachiar, Advocates as Senior Arbitration Panel Counsel for conducting the Arbitration cases for the Central Government before the Arbitrators at Delhi/New Delhi with immediate effect for a period of **three years** or until further orders whichever is earlier.


2. The engagement of above advocates will be governed by the terms and conditions contained in this Department's O.M. No.30(3)/1999-Judl. dated 24.09.1999 read with OM No.26(1)/2005-Judl. dated 31.01.2008.

3. Hindi version of this order will follow.


(Suresh Chandra)
Joint Secretary & Legal Adviser


Copy to:

1. Ms. Raji Joseph, Senior Arbitration Panel Counsel, 1105,T-6, Civilteach Florentia, Ramprastha Green, Vaishali, Ghaziabad-201010 (M)-9811112587,9711112587,9312789922 E-Mail: rajijosepha@gmail.com, advocaterajijoseph@gmail.com.
2. Ms. Yamunah Nachiar, Senior Arbitration Panel Counsel, Law Senate, B3/73, Safdarjung Enclave, (Lower Ground Floor), New Delhi-110029 Tel.011-26102873,26104773 (M)-9818313164 E-Mail: ynachiar@gmail.com.
3. The Incharge, Litigation (HC) Section, Delhi High Court, New Delhi.
4. Ministry of Railways, Railway Board, New Delhi
5. DGS&D, Jeevan Tara Building, New Delhi.
6. Ministry of Urban Development, Nirman Bhavan, New Delhi
7. PS to MLJ/PS to Law Secretary/PS to Legislative Secretary.
8. O.L. Wing for translation of this order.
9. NIC Cell, Department of Legal Affairs with the request to upload this order on the website of this Department.
10. Guard File/Judicial Section with 10 spare copies.


(B.S. Sharma)
Superintendent (Legal)